

of air transport services taking into account the need for air transport services of different regions of the country including North-East region. It is however, up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability. As such airlines are free to operate anywhere in the country including Punjab subject to compliance of route dispersal guidelines issued by the Government.

#### **Investment in aviation sector**

2594. SHRI V. HANUMANTHA RAO: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Indian aviation sector requires about Rs.1,50,000 crores for airport construction in next ten years and another Rs.2,00,000 crores investment in aircraft fleet for the next ten years;
- (b) whether there will be huge investment required in aviation sector by 2020;
- (c) if so, what are main decisions taken in this regard and how Government is likely to get this amount so that our airports are developed properly; and
- (d) whether aviation industry faces problem of developing infrastructure?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) There is no such estimation made. However, Airports Authority of India (AAI) has plan to incur expenditure of Rs.12434 crores for modernisation of airports and air traffic services across the country during Xith Five Year Plan period (2007-2012) which will be financed mainly through internal resources and borrowings.

(d) In order to conform to the International Civil Aviation Organisation (ICAO) and Directorate General of Civil Aviation (DGCA) guidelines, additional land is to be acquired by the State Government for development of airport infrastructure. Acquisition of land is not always feasible and this creates hurdles in development of the airport.

#### **Competency of SIU**

2595. SHRI KAMAL AKHTAR: Will the Minister of FINANCE be pleased to state:

- (a) whether Staff Inspection Unit (SIU) has core competency to conduct objective assessment of work load in all departments/Ministries of Government which vary from Science and Technology, Defence, Paramilitary, Health, Education etc.;
- (b) whether SIU personnel assigned to conduct work studies are recruited on basis of their competency in Human Resources/ Defence/Science /Medical/ Education;
- (c) if so, the details of recruitment procedure alongwith qualifications required for selection in SIU;
- (d) if not, whether it is *ad hoc* arrangement with personnel taken on deputation from other departments without any specific competency; and

(e) what steps Government/proposes to take to professionalize SIU by involving institutes like IIM?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) Yes, Sir. However, the Scientific and Technical Organisations are not within the purview of the SIU but a Committee constituted by the Head of respective Department, with a representative from SIU as a Core Member, conducts studies of such organizations.

(b) Yes, Sir.

(c) The Assistant Deputy Director, Deputy Director and Joint Director in SID who are assigned to conduct work studies are recruited as per provisions of Recruitment Rules. A copy of the notified Recruitment Rules indicating the details of recruitment procedure along with qualifications required for the above posts are given in the enclosed Statement (See below). Officers of the level of Under Secretary and Deputy Secretary belonging to the Central Secretariat Service are also posted in SIU to conduct work studies.

(d) Does not arise.

(e) The SIU officials are deputed for Basic and Advance Management Services Course conducted by the Institute of Secretariat Training and Management (ISTM) of the Department of Personnel and Training to enhance their professional skills.

**Statement**

*Notified Recruitment Rules*

रजिस्ट्री सं. डी. एल. (एन.) 04/0007/2003-05

Regd. No. D. L. (N) 04/0007/2003-05

# भारत का राजपत्र

## The Gazette of India

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिसमें कि यह पृथक संकलन के रूप में रखा जा सके

Separate Paging is given to this Part in order that it may be filed as a separate compilation

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भाग-II-खण्ड 3 - उप - खण्ड (i)

PART-II-Section 3-Sub-section (i)

भारत सरकार के मंत्रालयों (रक्षा मंत्रालय को छोड़कर) और केन्द्रीय अधिकारियों (संघ राज्य क्षेत्र प्रशासनों को छोड़कर) द्वारा विधि के अंतर्गत बनाए और जारी किए गए साधारण सांविधिक नियम (जिनमें साधारण प्रकार के आदेश, उप-नियम आदि सम्मिलित हैं)

General Statutory Rules (Including Orders, Bye-laws etc. of a general character) issued by the Ministries of the Government of India (other than the Ministry of Defence) and by the Central Authorities (other than the Administrations of Union Territories)

वित्त मंत्रालय

(व्यय विभाग)

नई दिल्ली, 29 दिसम्बर, 2006

सा.का.नि. 1-राष्ट्रपति, संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए वित्त मंत्रालय [व्यय विभाग-कर्मचारी निरीक्षण एकक भर्ती नियम, 1965 और वित्त मंत्रालय, (व्यय विभाग) कर्मचारी निरीक्षण एकक] ज्येष्ठ विश्लेषक, कनिष्ठ विश्लेषक और तकनीकी सहायक भर्ती नियम, 1985 को उन बातों के सिवाय अधिक्रान्त करते हुए जिन्हें ऐसे अधिक्रमण से पूर्व किया गया है या करने का लोप किया गया है, वित्त मंत्रालय के व्यय विभाग, कर्मचारी निरीक्षण एकक में संयुक्त निदेशक, उप निदेशक और सहायक उप निदेशक के पद पर भर्ती की पद्धति का विनियमन करने के लिए निम्नलिखित नियम बनाते हैं, अर्थात्:-

1. संक्षिप्त नाम और प्रारंभ – (1) इन नियमों का संक्षिप्त नाम वित्त मंत्रालय (व्यय विभाग) कर्मचारी निरीक्षण इकाई (संयुक्त निदेशक, उप निदेशक और सहायक उप निदेशक) भर्ती नियम, 2006 है।

(2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. पद-संख्या, वर्गीकरण और वेतनमान – उक्त पद की संख्या, उनका वर्गीकरण और उसका वेतनमान वह होगा, जो इन नियमों से उपाबद्ध के स्तंभ (2) से स्तम्भ (4) में विनिर्दिष्ट है।

3. भर्ती की पद्धति, आयु-सीमा और अन्य अर्हताएं आदि – उक्त पद पर भर्ती की आयु सीमा और अर्हताएं और उससे संबंधित अन्य बातें वे होंगी जो उक्त अनुसूची के स्तम्भ (5) से स्तम्भ (14) विनिर्दिष्ट हैं।

1. **Short title and commencement** – (1) These rules may be called the Ministry of Finance (Department of Expenditure Staff Inspection Unit) (Joint Director, Deputy Director and Assistant Deputy Director)- Recruitment Rules, 2006.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. **Number, classification and scale of pay** — The number of the said posts, its classification and the scales of pay attached thereto shall be as specified in columns (2) to (4) of the Schedule annexed to these rules.

3. **Method of recruitment, age-limit, qualifications, etc.** — (1) The method of recruitment, to the said posts age limit, qualifications and other matters relating thereto shall be as specified in columns (5) to (14) of the said Schedule.

4. **Disqualification.** — No person,—

- (a) who has entered into or contracted a marriage with a person having a spouse living, or
- (b) who having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said posts:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

**5. Power to relax.** — Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order; for reasons to be recorded in writing, and in consultation with the Union Public Service Commission, relax any of the provisions of these rules with respect to any class or category of persons.

**6. Saving.** — Nothing in these rules shall affect reservations, relaxation of age-limit, and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, and other Special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

#### SCHEDULE

Name of post	Number of post	Classification	Scale of pay	Whether selection post or non-selection post	Whether benefit of added years of service admissible under rule 30 of the Central Civil Services (Pension) Rules, 1972
1	2	3	4	5	6
Joint Director	2* (Two) 2006 *Subject to variation dependent on workload	General Central Services Group 'A' Gazetted, Non-Ministerial	Rs.12000-375-16500	Selection	Not applicable
Age limit for direct		Educational and other qualifications required for direct recruit		Whether age and educational qualification prescribed for direct recruits will apply in the case of promotees	Period of probation, if any
	7	8	9	10	
	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
	Method of recruitment: Whether by direct recruitment or by promotion or by deputation/absorption and percentage of the in the filled by various methods		In case of recruitment by promotion/deputation/absorption grades from which promotion/deputation/absorption to be made		

11	12
Promotion failing which by deputation including short-term contract	<p><b>Promotion;</b> Deputy Director (Rs. 10000-15200) with five years' regular service in the grade. Note: Where juniors who have completed their qualifying/eligibility service are being considered for promotion, their seniors would also be considered provided they are not short of the requisite qualifying/eligibility service by more than half of such qualifying/eligibility service or two years, whichever is less and have, successfully completed their probation period for promotion to the next higher grade along with their juniors who have already completed qualifying/eligibility service.</p> <p><b>Deputation (including short-term contract):-</b> Officers under the Central/State Governments/Union Territories/ Public Sector Undertakings/Autonomous Organizations and local bodies:</p> <p>(a) (i) holding analogous posts on regular basis in the parent cadre/department; or (ii) with five years' service in the grade rendered after appointment there on a regular basis in the scale of pay of Rs. 10006-325-15 100 or equivalent in the parent Cadre/Department; and</p> <p>(b) possessing, the following educational qualifications and experience;</p> <p>(i) A degree of a recognized University or its equivalent;</p> <p>(ii) Have completed successfully the Advanced Management Services Course of the Institute of Secretariat Training and Management or Defence Institute of Work Study or equivalent training in any other recognized institution; and</p> <p>(iii) Having five years' experience of work study.</p> <p>(The departmental officers in the feeder category who are in the direct line of promotion will not be eligible for consideration for appointment on deputation. Similarly, deputationist shall not be eligible for consideration for appointment by promotion.)</p>

11	12
	Period of deputation (including short term contract) including period of deputation.(including short term contract) in another ex-cadre post held immediately preceding this appointment in the same or some other organization/department of the Central Government shall ordinarily not exceed four years. The maximum age limit for appointment by deputation (including short-term contract) shall be not exceeding 56 years on the closing date of receipt of applications.
Composition of Departmental Promotion Committee	Circumstances in which Union Public Service Commission is to be consulted in making recruitment
13	14
Group 'A' Departmental Promotion Committee (for promotion): (1) Chairman of Member, Union Public Service Commission - Chairman (2) Joint Secretary In Department of Expenditure - Member (3) Joint Secretary Incharge of Staff Inspection Unit - Member	Consultation with the Union Public Service Commission necessary while appointing an officer on deputation (including short-term contract).
11	12
	agreement research techniques. The departmental officers in the feeder category who are in the direct line of promotion will, not be eligible for consideration for appointment on deputation. Similarly deputationist shall not be eligible for consideration for appointment by promotion. Period of deputation (including short-term contract) including period of deputation. (including short-term contract) in another ex-cadre post held immediately preceding this appointment in the same or some other organisations/department of the Central Govt. shall ordinarily not exceed five years. The maximum age limit for appointment by deputation (including short-term contract) shall be not exceeding 56 years as on the closing date of receipt of applications.

13			14		
Group 'A' Departmental Promotion Committee (for promotion)			Consultation with Union Public Service Commission is necessary for appointment to the post on each occasion.c		
(1) Chairman of Member, Union Public Service Commission - Chairman					
(2) Joint Secretary incharge of Staff Inspection Unit - Member					
(3) Joint Secretary (Incharge Administration, Department of Expenditure) - Member					
1	2	3	4	5	6
Assistant Deputy Director	40* (Forty) 2006 *Subject to variation dependent on workload.	General Central Services Group 'B'	Rs. 6500-200-10500	Not applicable	Not applicable
7			8		
Not applicable			Not applicable		
11			12		
Deputation (including short-term contract) absorption Note :- Only employees of the Central/State Governments/Union Territories are eligible for absorption.			Deputation (including short-term contract)/ Absorption :- Officers under the Central Government failing which officers from State Governments/Union Territories/Public Sector Undertakings/Autonomous Organizations and local bodies : (a) (i) holding analogous post on regular basis in the parent cadre/department; or (ii) With three years, service in the grade renderal after appointment thereto on a regular basis in the scale of pay Rs. 5500-9000 or equivalent in the parent cadre/department and		
1	2	3	4	5	6
Deputy Director	15* (Fifteen) 2006 * Subject to variation dependent, on workload	General Central Civil Services Group 'A'	Rs. 10000-325-15200	Selection	Not applicable
7			8		
Not applicable			Not applicable		
11			12		
Fifty per cent by promotion failing which by deputation (including short-term contract). Fifty per cent by deputation (including short-term contract).			Promotion: Assistant Deputy Director (Rs. 6500-10500) with eight years regular service in the grade.		

contract):—

Note:- Where juniors who have completed their qualifying/eligibility service are being considered for promotion, their seniors would also be considered provided they are not short of the requisite qualifying/eligibility service by more than half of such qualifying/eligibility service or two years, whichever is less, and have successfully completed their probation period for promotion to the next higher grade alongwith their juniors who have already completed such qualifying/eligibility service. Deputation (including short-term

Officers under the Central Government failing which officer from State Govt./ Union Territories/Public Sector Undertakings/ Autonomous Organizations and local bodies:

- (a) (i) holding analogous post on regular basis in the parent cadre/ department; or
- (ii) with five years' service in the grade rendered after appointment thereto on a regular basis in the scale of pay of Rs.8000-13500 or equivalent in the parent cadre/ department; or
- (iii) with eight years service in the grade rendered after appointment thereto on a regular basis in the scale of pay of Rs. 6500- 10500 or equivalent in the parent cadre/department; and
- (b) possessing the following educational qualifications and experience:
- (i) A degree of a recognized University or its equivalent;
- (ii) Have successfully completed the Advanced Management Services Course of the Institute of Secretariat Training and Management or Defence Institute of Work Study or equivalent training in any other recognized Institution.

OR

Have successfully completed the basic management service course of the Institute of Secretariat Training and Management or equivalent training in any other recognized institution and have three years' experience in the application of work study/organization and methods/analytical/statistical/ operations research and other management research techniques.

11	12
	<p>(b) possessing the following educational qualifications and experience:</p> <p>(i) A degree of a recognized University or its equivalent;</p> <p>(ii) Have successfully completed the Advanced Management Services Course of the Institute of Secretariat Training and Management or Defence Institute of Work Study or equivalent training in any other recognized Institution.</p> <p style="text-align: center;">OR</p> <p>Have at least two years' experience in the application of work study/ organization and methods/analytical/statistical/ operations research and other management research techniques.</p> <p style="text-align: center;">OR</p> <p>Have successfully completed the basic management service course of the Institute of Secretariat Training and Management or equivalent training in any other recognized institution and have three years' experience in the application of work study/organization and methods/analytical/statistical/ operations research and other management research techniques.</p> <p>Period of deputation (including short-term contract) including period of deputation (including short-term held immediately preceding this appointment in the same or some other organisation/department of the Central Government shall ordinarily not exceed five years. The maximum age limit for appointment by deputation (including short-term contract)/ absorption shall be not exceeding 56 years as on the closing date of the receipt of applications.</p>
13	14
Not applicable	Consultation with the Union Public Service Commission necessary for filling up of post

[F.No.A-12018/I/2002-Ad:II]  
MEETALI GHOSH, Under Secy.